

HIGH COURT OF JAMMU & KASHMIR AND LADAKH
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
(Office of the Registrar General, at Srinagar)

Subject : Resumption of practice as an Advocate.


NOTIFICATION

No: 1305 of 2026 /RG/LP

Dated: 18.05.2026

It is hereby notified that Shri Virinder Singh Bhou S/o Sh. Lal Singh Bhou R/o Lane No.5, H.No.108, Netar Kothian, Barnai, P.O. Muthi, Tehsil Jammu North, District Jammu, Certificate of Enrollment bearing No.269/92 dated 22.04.1992, who had voluntarily suspended his practice as an Advocate is now permitted to resume his practice as an Advocate on the Roll of Jammu and Kashmir Bar Council.

By Order



(Syed Mujtaba Hussain)
Registrar Administration
High Court Main Wing, Srinagar

No: 22676 - 83 /RG/LP

Dated: 18.05.2026

Copy to the: -

1. Registrar Judicial, High Court Wing, Jammu.
2. Principal District & Sessions Judge, Jammu.
3. Secretary, Bar Council of India, New Delhi.
4. CPC, e-Courts, High Court of J&K and Ladakh, Srinagar with the request to get the same uploaded on the official website of the High Court for information of all the concerned.
5. President, J&K High Court Bar Association, Jammu.
6. Manager Government Press, Srinagar for publication in the next issue of the Govt. Gazette.
7. Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
8. Shri Virinder Singh Bhou S/o Sh. Lal Singh Bhou R/o Lane No.5, H.No.108, Netar Kothian, Barnai, P.O. Muthi, Tehsil Jammu North, District Jammu,for information.


Registrar Administration
High Court Main Wing, Srinagar

HIGH COURT OF JAMMU & KASHMIR AND LADAKH
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
(Office of the Registrar General, at Srinagar)

Subject : Resumption of practice as an Advocate.


NOTIFICATION

No: 1304 of 2026/RG/LP

Dated: 18.05.2026

It is hereby notified that Shri Sunil Sangra S/O Sh. Dwarka Nath Sangra R/O H.No.153, Maheshpura, Near Medical College, Jammu, Certificate of Enrollment bearing No. 754/89 dated 24th of February, 1989, who had voluntarily suspended his practice as an Advocate is now permitted to resume his practice as an Advocate on the Roll of Jammu and Kashmir Bar Council.

By Order



(Syed Mujtaba Hussain)
Registrar Administration
High Court Main Wing Srinagar

No: 22668 - 75/RG/LP Dated: 18.05.2026

Copy to the: -

1. Registrar Judicial, High Court Wing, Jammu.
2. Principal District & Sessions Judge, Jammu.
3. Secretary, Bar Council of India, New Delhi.
4. CPC, e-Courts, High Court of J&K and Ladakh, Srinagar with the request to get the same uploaded on the official website of the High Court for information of all the concerned.
5. President J&K High Court Bar Association, Jammu.
6. Manager Government Press, Srinagar for publication in the next issue of the Govt. Gazette.
7. Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
8. Shri Sunil Sangra S/o Sh. Dwarka Nath Sangra R/o H.No.153, Maheshpura, Near Medical College, Jammu.

.....for information.


Registrar Administration
High Court Main Wing Srinagar